

report confirming name, Mr. Amit C. Poddar whose name have been suggested by the Stakeholders Committee to act as liquidator of the Corporate Debtor. IBBI was further directed to see as whether any complaints or enquiry is pending or proposed to be initiated against Mr. Amit C. Poddar. The IBBI has sent report to this Tribunal vide letter dated 18.09.2022 wherein it is confirmed that there is nothing adverse on record against the proposed Insolvency Resolution Professional Mr. Amit C. Poddar [IP Registration No. IBBI/IPA-001/IPP00449/2017-18/10792. The report of the IBBI is taken on record. In view of the above, this Bench deems it fit and proper to appoint Mr. Amit C. Poddar having IBBI registration no. IBBI/IPA-001/IPP00449/2017-18/10792 as the liquidator of the Corporate Debtor in place of Mr. Subrata Monindranath Meity. This Bench also exclude the period of 116 days from 04.05.2022 to complete the liquidation process as prayed in the present IA. With the aforesaid observation, **IA No. 1847/2022** is **allowed** and **disposed of**. Counsel appearing for the applicant is directed to send a copy of this order to erstwhile liquidator Mr. Subrata Monindranath Maity so that all assets of the Corporate Debtor shall be handed over to the new liquidator

Sd/-
SHYAM BABU GAUTAM
Member (Technical)
22.09.2022
Sushil

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)